

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.113  
**C.P.(IB)/52(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Suwarna Buildcon Pvt Ltd  
V/s  
Sadbhav Engineering Ltd

.....Applicant

.....Respondent

**Order delivered on: 13/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Jaimin Dave, Adv.  
For the Respondent : Ms. Pragati Bansal, Proxy Adv.

**ORDER**

Ld. Counsel Mr. Jaimin Dave appears for the applicant.

Ld. Proxy Counsel Ms. Pragati Bansal appears on behalf of the Ld. Sr. Counsel Mr. Navin Pahwa.

Ld. Counsel for the applicant submitted that he has filed rejoinder to the reply filed by the respondent through e-mod and seeks opportunity to file hard copy of the rejoinder within three days. However, copy of the rejoinder has been received by the Ld. Counsel for the respondent.

Meanwhile, both the parties are directed to file synopsis not more than two pages.

Re-list the matter on 13.10.2023.

-SD-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**